

\206  
SLP(C)No. 13835 OF 2000

ITEM No.1A (For judgt.)

Court No.11

SECTION XI  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

C.A.No.6007/2001 @  
Petition(s) for Special Leave to Appeal (Civil) No.13835/2000

(From the judgement and order dated 22/05/2000 in CMWP 21940/00  
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P.

Petitioner (s)

VERSUS

NARENDRA NATH SINHA

Respondent (s)

(Heard by Hon'ble Mohapatra and Patil,JJ.)

Date : 30/08/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA  
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s)

Mr. R.C. Verma,Adv.

For Respondent (s)

Mr. A.K. Sanghi,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J  
.SP2

Hon'ble Mr. Justice D.P.Mohapatra pronounced the  
judgment of the Court. Leave granted. Appeal is allowed.  
There will be no order for costs. NON-REPORTABLE.@@  
CCCCCCCCCCCCCCCC

.SP1

(Suman Wadhwa)  
Court Master

(S.Malkani)  
Court Master

Signed judgment is placed on the file.